

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 12 OF 2016 &
IA NO. 24 OF 2016**

Dated: 22nd January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Essar Oil Ltd.

.... Appellant (s)

Versus

Gujarat Electricity Regulatory Commission & Ors..... Respondent (s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.1

Ms. Poorva Saigal

Mr. Shubham Arya for R.2 & 3

ORDER

Admit. Issue notice. Ms. Suparna Srivastava takes notice on behalf of Respondent No.1 and Ms. Poorva Saigal takes notice on behalf of Respondent Nos. 2 &3 and they seek four weeks time to file reply. Notice be issued to the Respondents returnable on 10.03.2016. Dasti in addition is permitted.

List the matter on **10.03.2016**. In the meantime, learned counsel for the respondents may file reply on or before 19.02.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 04.03.2016 after serving copy on the other side. Tag to Appeal Nos. 238 & 269 of 2015.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**